

NOTICE REGARDING E-FILING OF PROTECTION MATTERS
(RUN AWAY COUPLE'S CASES)

In Protection Matters (run away couple's cases) counsel/ parties were requested to give the soft copy as well as hard copy of the cases so that same could be listed next day as per procedure already laid down in notice published for e-filing of Tax and Company matters. The procedure which was to be implemented from 15.3.2013 has now been postponed till 1.4.2013 so that advocates may obtain digital signature in the meantime.

sd/-
Registrar Judicial
11.03.2013
